

**SPECIAL BENCH**

**ITEM NO.161**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.182/ALD/2020**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>HARBOUR &amp; HILLS FINANCIAL SERVICES &amp; ANR V/S GLOBAL COMPLIANCE PRIVATE LIMITED &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>213 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Ms. Pratima Dwivedi, Adv.

*: For the Petitioner*

Sh. Pawan Kumar Singh Proxy for  
Sh. Udai Chandani, Adv.

*: For the Res. Nos.1 to 7*

**ORDER**

Ld. Counsels representing the parties are present through VC.

- 1.** It is a part heard matter. The arguments on behalf of the Respondents are still pending.
- 2.** Let the matter be adjourned for further arguments on 5<sup>th</sup> September, 2024 before the Regular Bench.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Manni Sankariah Shanmuga Sundaram)  
Member (Judicial)**

**18<sup>th</sup> July, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*